

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 26967 OF 2026

Between:

Bachu Sravanthi, W/o. Bachu Ratnakar, Aged about 39 years, Occ.
Housewife, R/o. H.No. 2-64/1, Douthabad Mandal, Waddepally, Medak District,
Telangana - 502334.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Home Department, Secretariat Buildings, Hyderabad.
2. The Commissioner of Police, Siddipet Commissionerate, Siddipet District, Telangana.
3. The District Collector and District Magistrate, Siddipet District, Siddipet, Telangana.
4. The Superintendent, Central Prison, Cherlapally, Medchal-Malkajgiri District, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, declaring the Order of Detention bearing SB.ID.No.2/PD-SDPT/2026, dated 25.07.2026, passed by the 2nd Respondent under Section 3(1) and (2) of the Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Act, 1980, together with the Grounds of Detention and the material relied upon thereunder and all consequential proceedings, as illegal, arbitrary, unconstitutional, without jurisdiction and violative of Articles 14, 21 and 22(5) of the Constitution of India, and consequently set aside/quash the same and direct the

Respondents to release the detenu, Bachu Ratnakar, forthwith, if he is not required in any other case.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and execution of the Order of Detention bearing SB.ID.No.2/PD-SDPT/2026, dated 25.07.2026, passed by the 2nd Respondent under Section 3(1) and (2) of the Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Act, 1980, together with the consequential proceedings, pending disposal of the above Writ Petition, and consequently direct the respondents to release the detenu, Bachu Ratnakar, forthwith, if he is not required in any other case.

Counsel for the Petitioner: SRI KAVALI VISHNU KANTH

**Counsel for the Respondents: GP FOR HOME /
ADDL ADVOCATE GENERAL**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 26967 of 2026
(CNR No.HBHC010551962026)

DATED : 02.09.2026

Between:

Bachu Sravanthi

... Petitioner

AND

The State of Telangana and three others

... Respondents

ORDER:

Sri Kavali Vishnu Kanth, learned counsel appears for petitioner.

Sri Swaroop Oorilla, learned Special Government Pleader
appears for respondents.

2. The instant Writ Petition is filed for the following relief:

".....in the nature of Writ of Mandamus, declaring the Order of Detention bearing SB.ID.No.2/PD-SDPT/2026 dated 25.07.2026, passed by the 2nd respondent under Section 3(1) and (2) of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, together with the Grounds of Detention and the material relied upon thereunder and all consequential proceedings, as illegal, arbitrary, unconstitutional, without jurisdiction and violative of Articles 14, 21 and 22(5) of the Constitution of India, and consequently set aside/quash the same and direct the Respondents to release the detenu, Bachu Ratnakar, forthwith, if he is not required in any other case."

3. Since Writ Petition No.28164 of 2026 has been filed in the nature of Habeas Corpus petition against the same cause of action initiated under the provisions of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, upon the

detention of the husband of the petitioner, the present Writ Petition filed earlier in point of time by the same petitioner is sought to be withdrawn, on instructions by the learned counsel for the petitioner.

4. Learned counsel for the respondents submits that pendency of the present Writ Petition was brought to the notice of the learned Division Bench in Writ Petition No.28164 of 2026, whereafter only, the present Writ Petition is directed to be withdrawn. Filing of multiple petitions for the same cause of action in the same Court would amount to abuse of process of the Court.

5. Learned counsel for the petitioner however seeks apology and submits that pendency of the present Writ Petition was indicated in Writ Petition No.28164 of 2026. His inadvertence may be pardoned.

6. In the aforesaid facts and circumstances, in view of the request made by the learned counsel for the petitioner, the instant Writ Petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

SD/- M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI KAVALI VISHNU KANTH, Advocate [OPUC]
2. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CCs to GP FOR HOME, High Court for the State of Telangana. [OUT]
4. Two CD Copies

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TKS



HIGH COURT

DATED: 02/09/2026

ORDER

WP.No.26967 of 2026



DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

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kpcc
11/9/26